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GOVERNMENT OF INDIA  
MINISTRY OF FINANCE  
(DEPARTMENT OF REVENUE AND INSURANCE)

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NEW DELHI: THE 17TH JULY, 1972

NOTIFICATION  
INCOME-TAX

No. 141 (F. No. 404/194/72-ITCC): In exercise of the powers conferred by sub-clause (iii) of clause (44) of Section 2 of the Income-tax Act, 1961 (43 of 1961) the Central Government hereby authorises Shri S.H. Joshi who is a Gazetted Officer of the Central Government to exercise the powers of a Tax Recovery Officer under the said Act.

2. This notification shall come into force with immediate effect.

Sd/-

(A.K. Nasta)

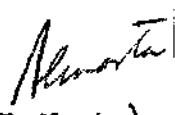
Under Secretary to the Government of India

The Manager,  
Government of India Press,  
New Delhi.

No. 141 (F. No. 404/194/72-ITCC):

**COPY FORWARDED TO:**

1. All Commissioner of Income-tax.
2. All Addl. Commissioners of Income-tax.
3. All Directors of Inspection.
4. The Director, IRS (DT) Staff College, Nagpur.
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6. The Chief Secretary, Govt. of Mysore, Bangalore.
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9. Shri P.B. Venkatasubramanian, Joint Secretary and Legal Adviser, Ministry of Law, New Delhi.
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(A.K. Nasta)

Under Secretary to the Government of India.

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